

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 88/ADP/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K Singhal, Member

Shri A.S. Bakshi, Member

Date of Order : 28.5.2015

In the matter of

Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Vindhyachal Jabalpur Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

And

In the matter of

Vindhyachal Jabalpur Transmission Limited
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016

.....Petitioner

Vs

1. Maharashtra State Electricity Distribution Company Limited (MSEDCL)
Prakashgad, 4th Floor,
Bandra (East), Mumbai-400051
2. Madhya Pradesh Power Management Company Ltd.
Block No-11, Ground floor,
Shakti Bhawan, Vidhyut Nagar, Rampur,
Jabalpur – 482008, Madhya Pradesh
3. Chhattisgarh State Power State Distribution Co Ltd.
P.O Sunder Nagar, Dangania,
Raipur – 492013, Chhattisgarh
4. Gujarat Urja Vikas Nigam Ltd.
Vidhyut Bhawan, Race Course,
Vadodara – 390007



5. Goa Electricity Department, Govt of Goa,
Curti-Ponda, Goa – 403401
6. Electricity Department, Dadar and Nagar Haveli,
Administration of Dadar Nagar Haveli, 66kV, Amla Road,
Silvassa - 396230
7. Electricity Department, Administration of Daman & Diu,
Plot No. – 35, OI DC Complex, Near Fire Station, Somnath,
Daman – 96210**Respondents**

1. Chief Executive Officer
REC Transmission Projects Company Limited
12 – 21, Upper Ground Floor, Antriksh Bhawan,
22, KG Marg, New Delhi – 110001
2. Chief Operating Officer, CTU Planning
Power Grid Corporation of India Limited.
Saudamini, Plot no.2, Sector -29,
Gurgaon 122001**Proforma Respondents**

The following were present:

- Shri V. Vamsi, VTL
- Shri Sumod Tom Thomas, VTL
- Shri Vivek Agarwal, RECTPL
- Shri Yogesh Gupta, RECTPL
- Shri Ashish Ahululia, RECTPL

ORDER

The petitioner, Vindhyachal Jabalpur Transmission Limited (VJTL), has filed the present petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as the 'Act') for adoption of transmission charges in respect of transmission system for “Transmission System Strengthening associated with Vindhyachal-V” (hereinafter referred to as 'the Project') comprising of the following element:

Scheme/ Transmission Works	Conductor Specifications/Configuration	Completion Target



Vindhyachal Pooling Station-Jabalpur Pooling Station 765 kV D/C line	Hexa Zebra ACSR or equivalent AAAC conductor and transmission line design should be corresponding to 85°C Conductor temperature operation.	40 months from the effective date
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2. The petitioner has made the following prayers:

“(a) Adoption of Transmission Charges for the project discovered through competitive bidding process.

(b) Allow the Transmission system Strengthening associated with Vindhyachal-V” to be part of Transmission Service Agreement approved by the Hon`ble Commission under PoC charges Regulations (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

(c) Pass such other order/orders as may be deemed fit and proper in the facts and circumstances of the case.”

3. The petitioner has submitted that the Central Government in exercise of the powers under Section 63 of the Act has notified the “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) vide Government of India Ministry of Power Resolution No.11/5/2005-PG(i) dated 17.4.2006. The petitioner has further submitted that Ministry of Power vide Notification No. 15/1/2013-Trans dated 8th July 2014 has notified REC Transmission Projects Company Limited (hereinafter referred to as RECTPCL) as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the transmission system for “Transmission System Strengthening associated with Vindhyachal-V” on Build, Own, Operate and Maintain (BOOM) basis through competitive bidding in accordance with Guidelines.

4. On 14.8.2014, the BPC incorporated VJTL as its wholly owned subsidiary to take steps for execution of the transmission project and subsequently to act as the Transmission Service Provider after being acquired by the successful bidder.

5. The petitioner has submitted that RECTPCL as BPC had initiated the process for selection of successful bidder in accordance with the “Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service” and “Tariff based competitive bidding guidelines for Transmission Service” ('Guidelines') issued by Ministry of Power, Government of India. The petitioner has submitted that the key milestones in the bidding process were as under:

S. No.	Events	Date
1.	Global Invitation for Tender	20.8.2014
2.	Submission of Request for Qualification	19.9.2014
3.	Issuance of Request for Proposal documents	22.10.2014
4.	Submission of Request for Proposal documents	12.1.2015
5.	Opening of financial bid	16.1.2015
6.	Issuance of Letter of Intent to successful bidder	10.2.2015
7.	Acceptance of Lol	13.2.2015
8.	Amendment on Lol	23.2.2015
8.	Submission of Contract Performance Guarantee in favour of LTTCs	25.2.2015
9.	Signing of Share Purchase Agreement	26.2.2015

6. The petitioner has submitted that BPC started the process with the publication of Global Invitation for qualification on 20.8.2014 for selection of a TSP for the project and to provide transmission service on long term basis to the Long Term Transmission Customers (LTTCs). Intimation regarding the initiation of the bidding process was given

by the BPC to the Commission vide its letter dated 21.8.2014. A total of eight bidders had submitted their Request for Qualification (RfQ) by 19.9.2014 and all eight bidders were qualified for participation in the next stage of bidding i.e Request for Proposal (RfP). RfPs were submitted by the following four bidders by 12.1.2015, whose financial bids were opened on 16.1.2015:

- (a) Power Grid Corporation of India Ltd.
- (b) Essel Infraprojects Ltd.
- (c) Sterlite Grid 3 Ltd.
- (d) Kalpataru Power Transmission Ltd.

7. The petitioner has submitted that the bidding process concluded on 21.1.2015 when the Board of the BPC resolved that M/s Power Grid Corporation of India Limited (POWERGRID) has quoted the lowest levelized transmission charges and was declared successful bidder. The Letter of Intent (LoI) dated 10.2.2015 was issued by the BPC to the successful bidder which has been accepted by the successful bidder unconditionally and subsequently the amendment to LoI was issued on 23.2.2015 by the BPC. In keeping with the conditions stipulated in the bid documents, the petitioner on 26.2.2015 acquired the VJTL as its wholly owned subsidiary after executing the Share Purchase Agreement and also furnished the Contract Performance Guarantee of ₹ 31.50 crore in favour of LTTCs.

8. The petitioner has submitted that BPC, vide its clarifications issued on 12.11.2014, has clarified that the transmission charges shall be shared and recovered as per the applicable CERC Regulation which is at present the PoC Mechanism under Central

Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 amended from time to time.

9. In accordance with the provisions of the bid documents and Lol issued in its favour, the petitioner has prayed for adoption of the transmission charges for the project which has been discovered through the process of competitive bidding.

10. On receipt of the present petition, the Commission vide its letter dated 5.3.2015 directed BPC to submit the relevant documents regarding complete process of competitive bidding, through affidavit. The necessary details have been filed by the BPC under affidavit dated 26.3.2015.

11. Notices were issued to all the respondents who are the Long Term Transmission Customers of the project. No reply has been filed the respondents.

12. Notice was also issued to RECTPCL in its capacity as Bid Process Coordinator. RECTPCL has filed the copies of all relevant documents pertaining to the bidding process.

13. The petition was heard on 5.5.2015. None appeared on behalf of the respondents. The representative of the petitioner submitted that tariff of the petitioner company has been discovered through the process of competitive bidding conducted in accordance with Section 63 of the Act and same may be adopted by the Commission. The representative of the BPC submitted that all the provisions of the competitive bidding guidelines have been complied with in this case.



14. We heard the representatives of the petitioner and RECTPCL and perused the documents on record. We now proceed to examine whether the transmission charges have been discovered through a transparent process of competitive bidding in accordance with Section 63 of the Act.

15. The Section 63 of the Electricity Act, 2003 provides as under:

“Section 63. Determination of tariff by bidding process: *Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”*

16. Government of India, Ministry of Power has notified the Guideline issued by the Central Government under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 17.4.2006. The salient features of the Guidelines are discussed in brief as under:

(a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of transmission service provider for new transmission lines and to build, own, maintain and operate the specified transmission system elements.

(b) For procurement of transmission services, required for inter-State transmission, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documentation in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the standard bid documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

(d) For procurement of transmission charges under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualifications (RFQ) and Request for Proposal(RFP) or adopt a single stage two envelope tender process combining both RFQ and RFP processes.

(e) RFQ or combined RFQ and RFP notice shall be issued in at least two national newspapers, website of the BPC and the appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RFQ minimum conditions to be met by the bidder shall be specified in RFQ notice. The bidding shall be by way of International Competitive Bidding.

(f) Standard documentations to be provided in the RFQ stage shall include definitions of requirements including the details of location and technical qualifications for each component of the transmission lines, construction milestones, and financial requirements to be met by the bidders; proposed

Transmission Service Agreement; period of validity of offer of bidder; conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence and other technical and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (Grid Code).

(g) Standard documentations to be provided by BPC in the RFP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services. TSA proposed to be entered with the selected bidder; bid evaluation methodology to be adopted by the BPC; Discount Factor to be used for evaluation of the bids; specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost; and the liquidated damages that would apply in the case of delay in start of providing the transmission services.

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA) and the concerned Regional Power Committees. The member from CEA shall have expertise in the cost engineering of transmission projects. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical

criteria set out in the RFQ shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder who has quoted the lowest transmission charge as per the evaluation procedure shall be considered for the award.

(i) The Guidelines provide for suggested time tables for the bid process. The timeline suggested for a two stage bid process is 240 days and single stage two envelope bid process is 180 days. The BPC is empowered to give extended time-frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

(j) The selected bidder shall make an Application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of LOI subject to further extension of time as provided under para 2.4 of the RFP. The TSA shall be signed with the selected bidder in accordance with the terms and conditions as finalized in the bid document before the RFP stage.

(k) The BPC shall make evaluation of the bid public by indicating the terms of the winning bid and anonymous comparison of all other bids. All contracts signed with the successful bidder shall also be made public. The final TSA along with the certification of BPC shall be forwarded to the Appropriate Commission for adoption of tariff in terms of section 63 of the Act.

17. In the light of the above provisions of the Guidelines, we have examined in the succeeding paragraphs the transparent process of international competitive bidding adopted in the present case for arriving at the lowest levelized transmission charges and for selection of the successful bidder.

18. RECTPCL was notified by Ministry of Power, Government of India vide its notification No. 15/1/2013-Trans dated 8.7.2014 as the BPC for the purpose of selection of bidder as TSP to establish the project on Build, Own, Operate and Maintain (BOOM) basis through tariff based competitive bidding process.

19. VJTL was incorporated on 14.8.2014 under the Companies Act, 2013 as a wholly owned subsidiary of RECTPCL with the objective to establish the transmission system for "Transmission System Strengthening associated with Vindhyachal-V " on BOOM basis and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the petitioner company in its Memorandum of Associations are as under:

“Plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

20. RECTPCL as the BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power,

Government of India. The BPC started the process of selection of TSP with the publication of Global Invitation for Qualification on for selection of developer on BOOM basis for the project. The notice for RfQ was published on 20.8.2014 in all the editions of Hindustan Times (English), Hindustan (Hindi) and Financial Times (Global Editions) with the last date of submission of response to RFQ as 19.9.2014. Intimation regarding the initiation of the bid process was given to the Central Commission in accordance with para 4.2 of the Guidelines vide letter No. RECPTCL/P-18/Vindhyachal-V/RFQ/2014-15/439, dated 21.8.2014.

21. The scope of the Project as per the Request for Proposal (RfP) and the Transmission Service Agreement is as under:

Scheme/ Transmission Works	Conductor Specifications/Configuration	Completion Target
Vindhyachal Pooling Station-Jabalpur Pooling Station 765 kV D/C line	Hexa Zebra ACSR or equivalent AAAC conductor and transmission line design should be corresponding to 85 ^o C Conductor temperature operation.	40 months from the effective date

22. The identified Long Term Transmission Customers (LTTCS) of the project are as under:

S. No.	Name of Long Term Transmission Customers
1	Maharashtra State Electricity Distribution Company Ltd.
2	Madhya Pradesh Power Management Company Ltd.
3	Chhattisgarh State Power State Distribution Co Ltd.
4	Gujarat Urja Vikas Nigam Ltd.
5	Goa Electricity Department, Govt of Goa
6	Electricity Department, Dadar and Nagar Haveli

23. As per the decision of the Empowered Committee on Transmission, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

- (a) Shri Padmakumar M. Nair, Head, SBI Capital Markets Ltd. .Chairman
- (b) Shri S.K.Nagesh, Director (Technical), MP Power Transmission Co. Ltd.
Member
- (c) Shri Goutam Roy, Director, CEA .Member
- (d) Shri Pankaj Batra, Chief Engineer (F&CA), CEA .Member
- (e) Shri Dinesh Kumar, Chairman, Vindhyachal Jabalpur Transmission Ltd.
.convener-Member

24. Responses to RFQ were received from eight bidders by 19.9.2014 as per details given below:

S.No	Name of the Bidder
1	Power Grid Corporation of India Ltd.
2	L&T Infrastructure Development Projects Ltd.
3	Consortium of Tata Projects Limited and Tata Realty and Infrastructure Ltd.,
4	CLP India Private Ltd.
5	Essel Infraprojects Ltd.,
6	Sterlite Grid3 Ltd.,
7	Isolux Corsan India Engineering Construction Pvt Ltd.,
8	Kalpataru Power Transmission Ltd.

25. The responses to the RfQ were opened on 12.1.2015 in the presence of Bid Evaluation Committee and the representatives of the bidders. Evaluation was undertaken by Bid Process Consultant, namely ABPS Infrastructure Advisory Pvt. Ltd. and Link Legal India Law Services (Bid Process Consultant) and presented to the Bid Evaluation Committee which recommended all the eight bidders as qualified at RfP stage.

26. Out of the qualified eight bidders, RfP response were received from the following four bidders:

S.No.	Name of the bidder
1.	Power Grid Corporation of India Ltd
2.	Essel Infraprojects Ltd
3.	Sterlite Grid 3 Ltd
4.	Kalpataru Power Transmission Ltd

27. RfP (Financial) were opened on 16.1.2015 in the presence of Bid Evaluation Committee and the representatives of the bidders. The evaluation of the RfP (Financial) bids was carried out by Bid Process Consultant and presented to the Bid Evaluation Committee on 20.2.2015. The levelised charges for each bidder, as per the bid evaluation model and the methodology specified in RfP, were found to be in order. Based on the evaluation of the RfP, the levelised transmission charges were worked out as under:

S.No	Name of the Bidder	Levellised Transmission charges in Indian Rupees (Millions/annum)
1	Power Grid Corporation of India Ltd.,	2109.98
2	Kalpataru Power Transmission Ltd.	2182.02
3	Essel Infraprojects Ltd.	2646.59
4	Sterlite Grid 3 Ltd.	2987.08

28. Based on the evaluated levelised transmission charges, the Bid Evaluation Committee recommended Power Grid Corporation of India Limited with the lowest evaluated annual levelised transmission charges of ₹2109.985 million/annum as the successful bidder. Para 13 to 15 of the Minutes of the Bid Evaluation Committee dated 21.1.2015 which are relevant, are extracted as under:

“13. Levelized Transmission Charges: The levelised transmission charges for each Bidder (in ascending order) as per the Bid Evaluation model and the methodology specified in RFP documents is as under:

S.No.	Name of the Bidder	Levellised Transmission charges in Indian Rupees (Millions/annum)	Relative position
1	Power Grid Corporation of India Ltd.,	2109.98	L1
2	Kalpataru Power Transmission Ltd.	2182.02	L2
3	Essel Infraprojects Ltd.	2646.59	L3
4	Sterlite Grid 3 Ltd.	2987.08	L4

14. The calculation sheet for the levelised Transmission Charges for each Bidder as per the provisions of RFP is annexed at Annexure-3

M/s Power Grid Corporation of India Ltd. emerges as the successful Bidder with the lowest Levelised Charges of Rs. 2109.98 millions.

15. After detailed discussion on the evaluation report and verification of the bids the Bid Evaluation Committee took the following decision:

(a) Power Grid Corporation of India Limited emerges as the successful Bidder with the lowest Levelised Transmission Charges of Rs. 2109.98 million.

(b) The levelised tariff for this project works out to Rs. 4213.6 million, which has been computed based on the estimated cost as decided by Cost Committee constituted by Empowered Committee and methodology for calculation of tariff as per the terms of CERC.

(c) Thus, in light of the above, the levelised tariff computed on the basis of rates quoted is within the prevailing prices.

(d) The entire bid process has been carried out in accordance with the "Tariff based competitive-bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

(e) In view of (a) to (d) above, M/s Power Grid Corporation of India Limited may be issued Letter of Intent (LOI)."

29. Bid Evaluation Committee vide its certificate dated 21.1.2015 has certified as under:



"It is hereby certified that:

a. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

b. M/s. Power Grid Corporation of India Limited has emerged as the successful bidder with the lowest levelised transmission charges of Rs. 2109.98 million for the above project.

c. The rates quoted by the successful bidder are aligned with prevailing prices."

30. Letter of Intent was issued by the BPC on 10.2.2015 to the successful bidder i.e Power Grid Corporation of India Limited. In accordance with para 12.3 of the Guidelines, the BPC has hosted on the website of RECTPCL the final results of the evaluation of the bids for selection of developer for the project.

31. In accordance with para 2.4 of RfP, the selected bidder shall within 10 days of issue of the Letter of Intent accomplish the following tasks:

(a) Provide Contract Performance Guarantee in favour of the LTTCs;

(b) Execute the Share Purchase Agreement

(c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Vindhyachal Jabalpur Transmission Limited from RECTPCL, along with all its related assets and liabilities;

(d) Make an Application to the Central Electricity Regulatory Commission for adoption of charges under Section 63 of the Electricity Act, 2003;

(e) Apply to Central Electricity Regulatory Commission for grant of transmission licence.



32. The proviso to para 2.4 of the RfP further provides that "if for any reason attributable to the BPC, the above activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day for day basis till the end of the Bid validity period". Though LOI was issued on 10.2.2015 and amendment to the Lol was issued on 23.2.2015. BPC, vide its letter dated 23.2.2015, in terms of proviso to clause 2.4 of RfP extended the date upto 2.3.2015 for completion of all activities by the successful bidder. The selected bidder furnished the Performance Guarantee to the Long Term Transmission Customers of the project for an amount of ₹ 31.50 crore and has acquired hundred percent equity holding in the applicant company on 26.2.2015 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the application for adoption of tariff on 2.3.2015.

33. In the light of the discussions in the preceding paragraphs, it emerges that selection of the successful bidder and the process of arriving at the levelised tariff of the project through competitive bidding has been carried out by the Bid Process Coordinator through a transparent process in accordance with the Guidelines and Standard Bid Documents. The Bid Evaluation Committee has certified that the process is in conformity with the MOP Guidelines. The BPC in its certificate dated 21.1.2015 has certified that the rates quoted by the successful bidder are in line with the prevalent market prices. The Commission is not required to go into the cost details of the bids as per the bidding guidelines and has to adopt the tariff if the same has been discovered in accordance with the Guidelines. Based on the certification of the BEC, we approve and adopt the

levelised transmission charges for the project as per the **Appendix** to this order. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.

34. The petitioner has also prayed that the transmission system be allowed to be treated as part of the Transmission Service Agreement approved under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations 2010 (Sharing Regulations). At the pre-bid conference, it was clarified by the BPC that TSA signed by the parties would merge with the TSA as notified by this Commission under Sharing Regulations. Thus, merger of the TSA signed by the parties with the TSA notified by this Commission is a condition of the bid and binding on all concerned.

35. The Petition No.88/ADP/2015 is disposed in terms of the above. We direct that copies of this order shall be endorsed to all Long Term Transmission Customers of the transmission system.

Sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson





Appendix

Year (Term of License)	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non- Escalable Transmission Charges (Rs. millions)	Quoted Escalable Transmission Charges (Rs. Millions)
1	Scheduled COD 6.6.2018	31-March	2436.81	0.00
2	01-April	31-March	2436.81	Nil
3	01-April	31-March	2436.81	Nil
4	01-April	31-March	2436.81	Nil
5	01-April	31-March	2436.81	Nil
6	01-April	31-March	2436.81	Nil
7	01-April	31-March	2436.81	Nil
8	01-April	31-March	2436.81	Nil
9	01-April	31-March	2436.81	Nil
10	01-April	31-March	1711.86	Nil
11	01-April	31-March	1711.86	Nil
12	01-April	31-March	1711.86	Nil
13	01-April	31-March	1711.86	Nil
14	01-April	31-March	1711.86	Nil
15	01-April	31-March	1711.86	Nil
16	01-April	31-March	1711.86	Nil
17	01-April	31-March	1711.86	Nil
18	01-April	31-March	1711.86	Nil
19	01-April	31-March	1711.86	Nil
20	01-April	31-March	1711.86	Nil
21	01-April	31-March	1711.86	Nil
22	01-April	31-March	1711.86	Nil
23	01-April	31-March	1711.86	Nil
24	01-April	31-March	1711.86	Nil
25	01-April	31-March	1711.86	Nil
26	01-April	31-March	1711.86	Nil
27	01-April	31-March	1711.86	Nil
28	01-April	31-March	1711.86	Nil
29	01-April	31-March	1711.86	Nil
30	01-April	31-March	1711.86	Nil
31	01-April	31-March	1711.86	Nil
32	01-April	31-March	1711.86	Nil
33	01-April	31-March	1711.86	Nil
34	01-April	31-March	1711.86	Nil
35	01-April	31-March	1711.86	Nil
36	01-April	35th anniversary of Scheduled COD	1711.86	Nil